

to replace a number of types of aircraft belonging to the Indian Airlines Corporation, and

(b) if so, the types of aircraft to be replaced and the estimated expenditure thereon?

The Minister of Tourism and Civil Aviation (Dr. Karan Singh): (a) and (b). The question of selection of a suitable aircraft to replace the Viscounts in the fleet of the Indian Airlines Corporation is under examination by a Committee set up for the purpose

#### Import of Fertilizers in 1967-68

16. Shri D. C. Sharma: Will the Minister of Food and Agriculture be pleased to state

(a) the total quantity of fertilizers proposed to be imported during 1967-68, and

(b) the names of the countries from which these will be imported?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasaheb Shinde): (a) The estimate of imports for 1967-68 of fertilizers against foreign exchange allotted so far is as under—

	Tonnes	In terms of
Nitrogenous Fertilizers	336,200	Nitrogen
Phosphatic Fertilizers	124,600	P <sub>2</sub> O
Potassic Fertilizers	217,000	K <sub>2</sub> O

The level of imports of Nitrogen is expected to rise to 85 lakh tonnes which target has been approved

(b) As far as information is available, these imports are expected to be made from USA, Canada, West European countries, G.D.R., U.S.S.R., Poland and Japan.

#### Haldia Port

17. Shri D. C. Sharma:  
Shri Ramachandra Ulaka:  
Shri Dhuleshwar Meena:

Will the Minister of Transport and Shipping be pleased to state:

(a) whether the construction and other ancillary work of the Haldia Port are being carried on according to the time schedule initially fixed,

(b) if not, the reasons therefor, and

(c) when the project is likely to be completed?

The Minister of Transport and Shipping (Dr. V. K. R. V. Rao): (a) Yes

(b) Does not arise

(c) The project is expected to be completed by January, 1971

#### Ennore Port, Madras

18. Shri Sezhiyan: Will the Minister of Transport and Shipping be pleased to state

(a) whether any final decision has been taken to develop a minor port at Ennore in Madras State,

(b) whether any financial provision has been made in the Fourth Five Year Plan for this scheme, and

(c) if so, the salient features of the scheme contemplated?

The Minister of Transport and Shipping (Dr. V. K. R. V. Rao) (a) No

(b) No

(c) Does not arise

#### Import of Tractors

19. Shri Sezhiyan: Will the Minister of Food and Agriculture be pleased to refer to the reply given to Starred Question No. 554 on the 20th November, 1966 regarding the import of tractors from Yugoslavia and state:

(a) whether the information has since been collected; and

(b) if so, the details thereof?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasaheb Shinde): (a) Yes, Sir.

(b) No foreign exchange has been released by the Government of India for the import of the Yugoslav crawler tractors in question through any importing firm for the use of the Government of Orissa. It is understood from the Government of Orissa that they have a proposal for buying similar tractors out of the stocks available with an Indian firm. The transaction has, however, not yet been finalised.

**Disturbance in Polling Stations during 4th General Elections**

20. Shri S. Snpakar:  
Shri Bibhuti Mishra:  
Shri K. N. Tiwari:

Will the Minister of Law be pleased to state:

(a) whether any disturbance in any polling station necessitating the adjournment of polling was reported from any part of the country during the period of last General Elections; and

(b) the total number of cases where polling was adjourned under Section 37 of the Representation of the People Act, 1951?

The Minister of Law (Shri Govinda Menon): (a) and (b). The number of polling stations, Statewise, where polling was either temporarily suspended and resumed or suspended for

the day and adjourned to a subsequent day was as follows:—

Andhra Pradesh	2
Bihar	15
Haryana	1
Madhya Pradesh	1
West Bengal	2
Manipur	5
<b>TOTAL</b>	<b>26</b>

**Bye-elections**

21. Shri S. Sapakar: Will the Minister of Law be pleased to state:

(a) the number of cases, where on account of the death of some contesting candidates between the date of filing the nomination papers and that of election, it has become necessary to hold bye-elections; and

(b) when are such bye-elections to be completed?

The Minister of Law (Shri Govinda Menon): (a) The number of cases where on account of death of contesting candidates between the date of filing nomination papers and the date of election, the returning officer had to countermand the poll in accordance with section 32 of the Representation of the People Act, 1951 and order new election is given below:—

State	Number
Gujarat	1
Madras	1
Maharashtra	1
Orissa	1
Uttar Pradesh	2

(b) The election in Gujarat has already been completed whereas the completion dates of election in respect of the other constituencies are as follows:—

Name of State	Constituency	Date of completion
1. Madras	Thiruvangalam Assembly constituency	3rd May, 1967
2. Maharashtra	Ambegaon assembly constituency	13th April, 1967
3. Orissa	Purikhumundi assembly constituency	6th April, 1967.
4. Uttar Pradesh	(1) Jaunpur and (2) Harriya (SC) assembly constituency.	20th April, 1967.

[N.B.—It may be mentioned that an election necessitated by the countermanding of the poll under section 32, is the continuance of the same election and is not a bye-election.]